

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:461
ANSWERED ON:26.11.2012
ILO CONVENTION ON CHILD LABOUR
Ramkishun Shri

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has initiated action to ratify International Labour Organisation (ILO) Convention No. 138 and 182; and
(b) if so, the details thereof and if not, the reasons therefor?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH)

(a) & (b): Madam, The Government of India has proposed certain amendments in Child Labour (Prohibition & Regulation) Act, 1986 which are in line with Ratification of ILO Convention No. 138 and 182. The Cabinet has approved the proposed amendments and the process of ratification will be considered after the amendment of Child Labour (Prohibition & Regulation) Act, 1986.